

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - I

ITEM No.104
C.P.(IB)/203(AHM)2023

Proceedings under Section 9 IBC

IN THE MATTER OF:

Skretting Aquaculture India Pvt Ltd
V/s
Nagraj Aqua LLP

.....Applicant

.....Respondent

Order delivered on 03/05/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)
Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Sumitra Chaturvedi, Adv.
For the Respondent : **Ex-parte**

ORDER

Learned counsel for the applicant appears and submits that the transaction between the applicant with the respondent is exempted from GST as per notification of Government of India Ministry of Finance No. 02/2017 Central Tax rate dated 20.06.2017 which is annexed at Annexure A-2 with additional affidavit dated 30.04.2024 filed on 02.05.2024 vide inward diary no. D3752.

Further stated that the applicant is not in a position of any document to demonstrate the proof of delivery of the goods or e-way bills.

Let, in alternate audited Balance-Sheets of the relevant period of the Applicant and the Respondent be placed on record by way of additional affidavit to ascertain the genuineness of the existing operational debt in question by way of affidavit seven days before next date.

Re-list on-11.06.2024

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SAMEER KAKAR
MEMBER (TECHNICAL)

SHAMMI KHAN
MEMBER (JUDICIAL)